

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Present: E. Pravin Kumar, B.A.,B.L.,

Judicial Magistrate No.V, Madurai

Monday 25th day of January 2021

Crmp.No.455/2021

Suresh @ Vignesh OR Kajol

S/o.Balasanmugam

.... Petitioner/Accused

Vs

State rep. by Inspector of police,

M.Chatrapatti Police Station,

Crime No.4/2021

U/sec. 394, 397 IPC

... Respondent/Complainant

For petitioner/accused: Tr. A.K.Alagarsamy,Advocate

For Respondent/Complainant: Mrs.R.Thilagarani,Grade II Assistant Public Prosecutor

25.01.2021

Order

Records perused. The alleged offence are exclusively triable by sessions court. No specific grounds are pleaded or argued by the accused. At this stage this application is not maintainable. In the result, this application is dismissed.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 25th day of January 2021.

(Sd-E.pravinkumar)
Judicial Magistrate No. V,
Madurai.